

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2293  
ANSWERED ON:11.03.2013  
RASHTRIYA SWASTHYA BIMA YOJANA  
Singh Shri Bhupendra

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has received complaints about the prevailing irregularities/ corruption in the Rashtriya Swasthya Bima Yojana (RSBY) by certain private hospitals in the country;
- (b) if so, the State-wise details in this regard during the last three years and the current year;
- (c) the details of action taken by the Government against such private hospitals during the said period; and
- (d) the measures taken/being taken to check such irregularities/ corruption under the said scheme?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (d): Some news items appeared in Newspapers last year regarding hysterectomy operations performed by some private Hospitals in the States of Chhattisgarh and Bihar on the Rashtriya Swasthya Bima Yojana (RSBY) patients just to claim insurance money. In view of the seriousness of the allegations, a High Level Team from the Ministry of Labour & Employment visited these States in August 2012 to investigate the matter. The core findings of the Team was that RSBY is not a 'reason' for the hysterectomy surgeries being done on the patients, which is otherwise also being performed in case of non-RSBY patients. However, as a precautionary measure for RSBY cases, Ministry of Labour & Employment issued an advisory to the State/UTs that for all hysterectomy operations under RSBY to be performed by the Hospitals on women less than 40 years of age, prior approval (Authorization letter) of the Insurance Company has to be taken before the operations are conducted.

De-Empanelled Hospitals List

S. No. Name of State No. of Hospitals

1. Bihar 14
2. Chhattisgarh 12
3. Haryana 39
4. Jharkhand 5
5. Kerala 37
6. Maharashtra 31
7. Punjab 18

8. Uttar Pradesh 110

9. West Bengal 6

Total 272

Further, as a surveillance measure, the Government has constituted a Group headed by Deputy Director General to investigate the complaints received from stakeholders. Some complaints regarding irregularities in a number of hospitals were received. A central team consisting of senior officers of the Ministry and technical experts visited the concerned States to look into these complaints. On the basis of the finding of the Group, 272 hospitals have been de-empanelled from RSBY as they were found to be indulging in malpractices/irregularities. State-wise breakup of these 272 Hospitals is as under:

Apart from the above, various other steps have also been taken viz. making the beneficiaries aware of their rights; and evolving a data management system to facilitate effective monitoring of hospitals and insurance companies.